

1	2	3	4	5	6	7	8	
31.	Daman & Diu	0.00	-0.11	0.00	0.00	0.00	0.00	-0.22
32.	Pondicherry	0.00	-0.82	0.00	0.00	0.00	0.00	0.24
33.	Cooperatives	4.74	0.00	0.00	0.00	0.00	0.00	0.00
34.	State Governments	0.04	0.00	0.00	0.00	0.00	0.00	0.00
35.	Power Grid	0.00	3.98	0.00	0.00	0.00	0.00	0.00
TOTAL		728.52	3093.28	84.96	862.32	586.10	207.06	115.55

CUMULATIVE AS ON 28TH FEBRUARY, 1995: RS. 5,678.25 CRORES.

Civic Amenities to slums in Bombay

2024. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Maharashtra has sought permission of the Union Government for providing civic amenities to the slums in Bombay which are situated on Central Government lands;

(b) if so, the details thereof;

(c) whether the State Government of Maharashtra has been issued the requisite No Objection Certificate in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) to (e) The accepted policy on the matter is that the Government of Maharashtra may go ahead with providing basic amenities in slums located on lands of Central Government Departments except in cases of (i) slums in the vicinity of the runway of Bombay Airport which cause bird menace due to their proximity to the runway (ii) defence lands where vital installations are to be located (iii) hutments within 30 feet of the railway tracks and (iv) lands which are required by the land owning departments for their immediate use. On the basis of the aforesaid policy, the Government of Maharashtra has to seek 'No Objection Certificates' directly from the concerned central Departments and the decision regarding the issuance of such No Objection Certificate (NOC) is to be taken independently by the Central Government Department concerned.

Re-registration of DDA Flats

2025. SHRI R. JEEVARATHINAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether many allottees of DDA flats who were allotted flats years back under the leasehold system got their allotments registered;

(b) if so, whether under the current scheme of converting the above flats from leasehold to freehold system the above flats owners have again to get their allotments registered after the conversion to freehold flats; and

(c) if so, the necessity for such re-registration?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) Yes, Sir.,

(b) and (c) Consequent upon the conversion of leasehold rights into freehold a fresh conveyance deed is executed which is required to be registered to declare the title of the property in question as freehold. The allottee in such cases is required to pay stamp duty only on conversion charges, additional conversion charges, surcharge and consideration amount as the case may be.

Setting up of FPI by Foreign Countries

2026. SHRI JITENDRA NATH DAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of multinationals who have expressed their willingness to set up Food Processing Industries in the country; and

(b) the details of multinationals allowed to set up these Food Processing Industries with locations terms and conditions thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b) Since liberalisation, the Government have approved 191 cases of foreign investment by foreign companies/NRIs/OCBs in food processing, deep sea fishing and integrated aquaculture sectors. These investments by the foreign companies with or without collaboration with Indian partner include investments by those foreign companies who operates in more than one country. Prominent amongst these foreign companies whose proposals have been approved with location, etc., are given in the enclosed statement. Conditions for such approvals *inter-alia* include dividend balancing and foreign exchange neutrality over a period of five to seven years. Certain companies have indicated certain export targets over 7—10 years, and in the case of alcoholic beverages, the investment proposals have been approved within the existing capacity of the Indian partner.

In addition to the above, several other prominent foreign companies have indicated their interest in investing in India in food processing, sector such as M/s. Mc Cain Foods, Canada, M/s. Farm Frites, Netherlands, M/s. Dole International, USA, M/s. Quaker Oats, USA, M/s. BSN, France, etc.